

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
Original Application No. 442 of 2013 (SZ)
With
Original Application No. 20 of 2017 (SZ)
With
Original Application No. 276 of 2017 (SZ)
With
Original Application No. 77 of 2021 (SZ)**

**STATUS REPORT SUBMITTED ON BEHALF OF CHIEF SECRETARY,
GOVERNMENT OF KERALA**

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Dated at Chennai on this the 7th of October 2021.

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

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**Original Application No. 442 of 2013 (SZ)
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Original Application No. 77 of 2021 (SZ)**

IN THE MATTER OF:

Jith Kumar		...Applicant(s)
	Versus	
The State of Kerala and Ors.		...Respondent(s)
	With	
Abdul Bhasheer		...Applicant(s)
	Versus	
Kochi Municipal Corporation and Ors.		...Respondent(s)
	With	
Lawyers Environmental Awareness Forum		...Applicant(s)
	Versus	
State District Environment Impact Assessment Authority, Trivandrum &Ors.		...Respondent(s)
	With	
Suo Motu proceedings initiated based on a letter Received from Mr. Justice A.V. Ramakrishna Pillai, Former Judge, High Court of Kerala, Chairman, State Level Monitoring Committee, Kerala		...Applicant(s)
	Versus	
The Chief Secretary, Government of Kerala, Thiruvananthapuram &Ors.		...Respondent(s)

STATUS REPORT SUBMITTED ON BEHALF OF CHIEF

SECRETARY, GOVERNMENT OF KERALA

It is submitted that this Hon'ble Tribunal by its Judgment in O.A.Nos.442/13, 20/2017, 276/2017 and 77/2021 dated 21.06.2021 has directed the Chief Secretary, State of Kerala to file the Status Report and accordingly, he submits the following Report:-

2. It is humbly submitted that the State Government and Kochi Municipal Corporation have initiated solid and concerted effort to resolve the issue of pollution by remediating legacy waste dump yard at Brahmapuram and to establish integrated Solid Waste Management (Waste-to-Energy) project to avoid further dumping of waste.

3. It is submitted that for addressing the problem in the gaps in waste management issues, Additional Chief Secretary, Local Self Government Department convened various meeting and directed various LSG's to submit

action report based on Segregated waste collection and management, Organic waste disposal and management, Bioremediation of legacy and mixed waste, Management of discharge from the dumpsite, other waste management measures taken. The consolidated action report may be seen as Exhibit R13 (a).

3. It is further submitted that directions were sent to the District Collector, Ernakulam and IGP, Kochi to intervene to stop illegal dumping of faecal sludge at Brahmapuram, in the water bodies especially in the night and it was ensured from District Collector, Ernakulam that steps have been started to curb such illegal actions through joint efforts of multiple departments. In the DLMC constituted by this Hon'ble Tribunal in O.A.No.606/2018 held on 26.08.2021 discussed about the matter and it was decided that joint task force of Corporation, Police, PCB, and Health Department should conduct inspections and catch such vehicles which are transporting waste in an illegal manner and dumping septage waste at Brahmapuram. Regarding the dumping of septage waste dumping near the Treatment Plant at Willington Island by tanker Lorries was also discussed in the meeting and directions were given to the Police & Corporation Squad to arrange special patrolling in that area and strict actions will be taken against the culprits in the matter. It was also directed Kochi Corporation Secretary to take urgent necessary action to complete the Annual Maintenance of the FSTP at Brahmapuram, and in the meanwhile to divert faecal sludge to the Willingdon plant, which is functioning only at 50% capacity. Kochi Corporation Secretary was also directed to furnish status report on the matter of removal legacy waste at Brahmapuram at the earliest and instructions were given to regional performance audit officer to look into the records of the Willingdon FSTP Plant to discover the extent of capacity utilization of the plant during the time of Annual Maintenance of the Brahmapuram plant and to provide report on whether there was a reported increase in capacity utilization, pre or during Annual maintenance period of the Brahmapuram FSTP, the status continues to be the same.

4. It is submitted that Government vide its order No.G.O.(Rt) No.1754/2021/LSGD dated 14.09.2021 has approved tipping fee of Rs.3550/- per ton offered by the Consortium led by M/s.Zonta Infratech Pvt. Ltd for the development of Integrated Solid Waste Management Project with a Waste to Energy Plants of minimum 300 TPD on Design, Build, Finance, Operate and Transfer (DBFOT) basis at Brahmapuram in Ernakulam District. [Exhibit R13 (b)]

5. It is respectfully submitted that the Tripunithura Municipality has reported that they are strictly following the Solid Waste Management Rules, 2016 and respective laws for the effective control of the waste management. Stringent action is being taken against plastic consumption and awareness is

being given to people to reduce the use of plastic. The municipality is giving prime importance to promote nil waste production and to process the waste at the source itself. Accordingly, by including in different plants, subsidy and technical support are given to install pipe compost, bio gas plant, bio gas bin, kitchen compost, compost bin, bucket compost etc. These organic composts are used for agriculture and gardening and other connected purposes. The municipality has reported that they are doing earnest efforts to reduce the waste and to process the generated waste in proper, scientific and technical manner. Arrangements have been made to treat the waste at the source itself. There are 73 members in 'haritha Karma sena' and with the help of them segregating the waste at the source and collecting from door to door and treating them separately. Photographs depicting collection of dry waste from households and other establishments are produced herewith and may kindly be seen as Exhibit R13(c).

5. It is submitted that the non bio-degradable waste including plastic in Tripunithura Municipality are collected separately, stores and handed over to 'Eco-green Kerala Ltd' a Government approved agency. The organic wastes are collected and handed over to Brahmapuram plant working under Kochi Corporation. An agreement was entered into with the Kochi Corporation since 2012 and Rs.1740/- per one tone waste is paid to the Kochi Corporation. A "Thumburmuzhi model" aerobic compost plant is established at Thaluk Hospital compound and a mini material collection facility is also functioning along with this plant. A photograph of the same is produced herewith and may be seen as Exhibit R13(c). A campaign "My waste my responsibility" is to clean Thirupunithura mission and solid waste processing plan and conveyed this message to entire 49 wards through health sanitation committees. The Municipality has established an aerobic compost bin at Anapparampu comprised in ward 41 and which is functioning in full and efficient manner due to the vigilant supervision by the councilor, health workers, residents and residents associations. A photograph of the aerobic compost unit functioning at Anapparampu comprised in ward 41 is produced herewith and may kindly be seen as Exhibit R13(c). It is also reported that canals and water flows in Tripunithura are cleaned through Ayyankali employment guarantee scheme. The Municipality has employed 76 employees for cleaning purpose and the roads and canals are cleaned on daily basis.

6. It is humbly submitted that Aluva Municipality has reported that they are giving prime importance to promote nil waste production and to process the waste at the source itself. The Municipality has affected with high density and acute shortage of space. At present, the land use of the Municipality is residential 35.54%, commercial 6.17%, Industrial 0.39%, Part and open space 3.79%, agriculture 8.13%, wet land 0.67%, vacant land 3.70% and water body

11.69%. As per the available data the vacant space are private holdings. Regardless of the space constraint Aluva Municipality has provided 4 STPs in 0.19 Ha of land as per the approved master plan of the Municipality. Earnest efforts are being taken to reduce the waste and to process the generated waste in proper, scientific and technical manner. It is also reported that Aluva Municipality has entered into an agreement with an agency called "PLANAatEARTH" in the year 2015 itself for waste management. This agency is an empanelled agency by Kerala State Suchitwa Mission. This agency covers 26 wards of Municipality. Plastic, paper, glass are collected from door to door with a user fee of Rs.50/- and non-recyclable plastics, rubber, shoes/slippers, bags, leather and multi-layer plastics are also collected. Dry wastes are collected from 109 commercial establishments every week. True copy of the photographs showing the activities carried out for the waste management at the Municipality is, May kindly be seen as Exhibit R13 (d). Aluva Municipality has entered into an agreement with the Kerala Enviro Infrastructure Ltd in August, 2018 for the management of spoiled mattress, pillows and soiled plastics into the sanitary landfill with a fee of Rs.1750/MT as per the SWM Rules. The Municipality is taking earnest efforts to reduce the wastes sending to the Brahmapuram Plant. It is also reported that Aluva Municipality is also ensuring that waste is not dumped into Periyar River and taking stringent actions against those who are violating this. The offices functioning within the local limits of the Aluva and Thripunithura Municipality are strictly complying with the green protocol. Sewage treatment plants are erected on all the hospitals and huge flats and apartments.

Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to record the said status report submitted on behalf of Chief Secretary, Government of Kerala on Record and thus render justice.

Dated at Chennai on this the 7th day of October, 2021



(E.K.Kumaresan)

O.A.No.442 of 2013 (SZ) - Counsel for R1
 O.A.No.20 of 2017 (SZ) - Counsel for R6 & R9
 O.A.No.276 of 2017 (SZ) - Counsel for R3, R5 & R9
 O.A.No.77 of 2021 (SZ) - Counsel for R1 to R3, R5 & R7
 Standing Counsel for State Government of Kerala
 NGT(SZ) Chennai Bench

EXHIBIT R13 (a)

NGT - OA NO.442/13 (SZ) and OA No.77/2021 (SZ)- ACTION PLAN ON SOLID WASTE MANAGEMENT OF LSGIs AT ERNAKULAM

Sl. No	Description	Name of Local Body	Current status	Gap	Action to be taken	Timeline for compliance (Months)
1	100% Door to Door Collection of Waste					
a	Door to Door Collection from Households (%)	Kalamassery Municipality (Total No. of Houses 30100, Total Population: 70776)	15800/30100 = 52.49%	47.51%	Number of Haritha Karma Sena Units to be increased from 17 to 23. Additional vehicle 10 Nos, to be purchased	70% March 2022 100% March 2023
		Thripunithura Municipality (Total No. of Houses 43620, Total population : 92522)	19500/43620 = 44.71%	55.29	Number of Haritha Karma Sena Units to be increased from 74 to 98 and 25 additional wheel barrow to be purchased.	100% March 2022
		Vadavucode Puthencruz Gramapanchayat (Total No. of Houses 10299, Total Population: 24,911)	0	100%	Haritha Karma Sena reconstituted with 32 members. Action has been initiated to buy uniform, face shield, Mask, boots, gloves etc.	31.12.2021

Thrikkakkara Municipality (Total No. of Houses 43280, Total Population 77319)	25%	75%	Additional vehicle increased from 20 to 25 No. Of Haritha Karma Sena has to be increased	70% - March 2022 100% - March 2023
Aluva Municipality (Total No. of Houses 5372, Total Population 22428)	25.13%	74.89%	Number of Harithakarma Sena is 22 Need to by 20 Wheel barrow, Bins should be distributed to all house hold	100 % March 2022
Kumbalangi Grama Panchayat (No of House holds 9355, Total Population -28248)	60%	40%	1. Through ward wise awareness and mass campaign via SHG's - Coverage will facilitate to average 90%	31.12.2021
Cheranallur Grama Panchayat	40 %	60 %	Notice and Cards distributed to all house holds. Wide propaganda done	31.12.2021
Angamali Municipality (No of house holds-12321, Total population 33465)	75 %	25%	Strengthening of HKS is undergoing	31.12.2021
Kochi Municipal Corporation	90	0.8	Campaigns to be conducted. More SHG/Haritha Karma Sena/ Kudumbhasree to be mobilised.	30.11.2021

b	Door to Door Collection from Institutions/Commercial Establishments (%)	Kalamassery Municipality (No. of Institutions: 405C)	2100/4050 = 51.85%	48.15%	Number of Haritha Karma Sena Units to be increased from 17 to 23 Additional vehicle 10 Nos, to be purchased	70% March 2022 100% March 2023
		Thripunithura Municipality (No. of Institutions: 3108)	756/3108 = 24.45%	75.55%	Number of Haritha karmasena Units to be increased from 74 to 98 and 25 additional wheel barrow to be purchased.	100% March 2022
		Vadavucode Puthencruz Gramapanchayat (No. of Institutions: 468C)	0%	100%	Harithakarmasena reconstituted with 32 members. Action has been initiated to buy uniform, face shield, Mask, boots, gloves etc..	31.12.2021
		Thrikkakkara Municipality	35%	65%	No. of Haritha Karma Sena has to be increased	70% - March 2022 100% - March 2023
		Aluva Municipality	11.59%	88.46%	Number of Harithaakarmma sena unit to be increased	70% March 2022 100% March 2023

		Kumbalangi Grama Panchayat	40%	60%	Will ensure the participation of institutions in solid waste disposal process by renewing their license in proper time and periodical inspection by Health supervisors	28.02.2022
		Cheranallur Grama Panchayat	0	100%	Notice and Cards distributed to all households. Vide propaganda done	31.12.2021
		Angamali Municipality	75 %	25%	Strengthening of HKS is under going	31.12.2021
		Kochi Municipal Corporation	70%	30%	Inventory of shops/ establishments generating wastes and shops that do not generate waste to be prepared. There are commercial establishments where only negligible amount of waste/ no waste are generated. More workers to be deployed.	
2	Material Collection facility					
a	No. of MCFs which are functional	Kalamassery Municipality	1	1	Project proposed for 2021-2022	March 2022
		Thripunithura Municipality	1	24	Project submitted for DPC 2021-22	March 2022

		Vadavucode Puthencruz Gramapanchayat	0	1	One temporary MCF identified and for Permanent MCF project has been taken this year and is under Tender process. . 16 mini MCF included in action plan for MGNREGS 2021-22	31.12.2021
		Thrikkakkara Municipality	1	1	Projects proposed for 2021 - 2022	March 2022
		Aluva Municipality	1	2	Projects for 2021 - 2022	March 2022
		Kumbalangi Grama Panchayat	1	0	NA	
		Cheranallur Grama Panchayat	1	0		
		Angamali Municipality	1	8	Will be provided recently	31/03/2022
		Kochi Municipal Corporation	1	73	Planning/ proposing MGFs in all health circle as a first step.	
b	Ensure quantification of incoming and outgoing waste at MCF - Installation of weighing machine	Kalamassery Municipality	Not installed	1	Council approved, plan under preparation	March 2022
		Thripunithura Municipality	Not installed	1	Proposal submitted to Council	March 2022
		Vadavucode Puthencruz Gramapanchayat	No weighing machine	1	Action has been initiated to buy a weighing machine.	31.10.2021
		Thrikkakkara Municipality	1	1	Report has to submit before council	March 2022
		Aluva Municipality	Nil		Proposal submitted to Council	March 2022
		Kumbalangi Grama Panchayat	1	0	NA	

		Cheranallur Grama Panchayat	1	0		Dec 2021
		Angamali Municipality	Yes		NIL	NA
		Kochi Municipal Corporation	Weighing machine installed at 1 MCF	NA	To be installed along with the construction of MCF's	30/12/2022
Ensure quantification of incoming and outgoing waste at MCF -Maintaining WQR		Kalamassery Municipality	Yes	Nil	-	-
		Thripunithura Municipality	Yes	Nil	-	-
		Vadavucode Puthencruz Gramapanchayat	No WQR	1	To be Maintained	31.10.2021
		Thrikkakkara Municipality				
		Aluva Municipality				
		Kumbalangi Grama Panchayat	100%	0	NA	
		Cheranallur Grama Panchayat	0	1		31.12.2021
		Angamali Municipality	Yes	-	NIL	NA
		Kochi Municipal Corporation	-	-		
	3	Resource Recovery Facility				
a	Ensuring forward linkage for resource recovery either by linkage to RRF or agreement with CKCL/Private firm	Kalamassery Municipality	Yes	Nil	New agreement with private agency, council approved to agreement with CKCL, process going on	December 2021

Thripunithura Municipality	Yes	Nil	Already agreement entered with Eco Green Kerala. Now new agreement executed with CKCL for taking good plastic	December 2021
Vadavucode Puzhencruz Gramapanchayat	Agreement with CKCL	Nil	Nil	Signed on 23.07.2021
Thrikkakkara Municipality	Nil	1	Land not available Proposal submitted for land Acquisition	March 2023
Aluva Municipality	Yes	Nil	Already entered into agreement with CKCL	December 2021
Kumbalangi Grama Panchayat	Yes	0	NA	
Cheranallur Grama Panchayat	1	0	Agreement with the private agency	
Angamali Municipality	Yes		NIL	NA
Kochi Municipal Corporation	5 RRFsheds have already been constructed	1	Operation of MRF/RRFs Identification of land for a RRF	12/10/2021

b	Ensure quantification of incoming and outgoing waste at RRF (if own RRF) 1. Installation of weighing machine	Kalamassery Municipality	No	1	Council approved, plan under preparation	March 2022
		Thripunithura Municipality	No	1	Proposal submitted to Council	March 2022
		Vadavucode Puthencruz Gramapanchayat	NA	NA		
		Thrikkakkara Municipality	Nil	1	Proposal has to be submitted before council	
		Aluva Municipality	Nil		Proposed to Council	March 2022
		Kumbalangi Gramapanchayat	1	0	NA	
		Cheranallur Gramapanchayat	Nil			
		Angamali Municipality	Yes	-	NIL	NA
		Kochi Municipal Corporation	For 1RRF which is at Brahma puram, the existing weighing bridge of the compost plant can be used.	5	To be fixed/installed	30.02.2022
		Ensure quantification of incoming and outgoing waste at RRF (if own RRF) 2. Maintaining WQR	Kalamassery Municipality	Yes	Nil	-
Thripunithura Municipality	Yes		Nil			
Vadavucode Puthencruz Gramapanchayat	NA		NA			
Thrikkakkara Municipality	Nil					
Aluva Municipality	Yes		Nil			
Kumbalangi Gramapanchayat	100%		0	NA		
Cheranallur Gramapanchayat	Yes					
Angamali Municipality	Yes		-	NIL	NA	

		Kochi Municipal Corporation	Can be maintained when operating the RRF.	6 RRF's	Register to be kept/maintained	30.02.2022
4	Composting					
a	No. of Household level composting units	Kalamassery Municipality	0	840 unit	DPC approved the Project; waiting technical sanction from Suchitwa Mission	March 2022
		Thripunithura Municipality	0	600	DPC approved the Project; waiting technical sanction from Suchithwa Mission	March 2022
		Vadavucode Puthenzhuz Gramapanchayat	1403	90%	Survey has to be initiated to determine the requirements	31.12.2022
		Thrikkakkara Municipality	1500		DPR approved plan for 6180 household Bio compost unit under preparation	March 2022
		Aluva Municipality	848	2500	Steps are being taken to supply bins in all wards, project already approved	March 2022
		Kumbalangi Gramapanchayat	1300	30%	Encourage Individual Household to maintain proper bio waste composting unit by providing subsidy to unit cost	31.03.2022

		Cheranallur Grama Panchayat	500	7939	Bio pots , pipe compost, Bucket compost on subsidy, compost pit by MGNERGS	March 2023
		Angamali Municipality	2038	4000	Action plan already prepared and project nearing completion	31.03.2022
		Kochi Municipal Corporation	Data Not available			
b	No. of Institutional level composting units (eg. schools, hospitals etc)	Kalamassery Municipality	5	Nil	survey initiated	March 2023
		Thripunithura Municipality	23	Nil	survey initiated	March 2023
		Vadavucode Puthencruz Gramapanchayat	6	99%	Survey has to be initiated to determine the requirements	31.12.2022
		Thrikkakkara Municipality	16		survey initiated	March 2023
		Aluva Municipality	10	Nil	survey initiated	March 2022
		Kumbalangi Grama Panchayat	70%	30%	Encourage institutions to maintain proper bio waste composting unit by providing subsidy to unit cost	31.03.2022
		Cheranallur Grama Panchayat	7	36	Instruction given to all institutions to initiate waste management at source	March 2023
		Angamali Municipality	05	-		

		Kochi Municipal Corporation	7		It cannot be projected as GAP as there is centralized facility for processing waste.	No action is intended to be taken as a waste to energy plant is proposed at Brahmapuram and a new compost plant is also proposed at Brahmapuram	
c	No. of Community level composting units	Kalamassery Municipality	Nil	10	Thumpoormuzhy model composting unit initiated	March 2023	
		Thripunithura Municipality	Nil	25	Thumpoormuzhy model composting unit initiated	March 2023	
		Vadavucode Puthencruz Gramapanchayat	0	1	Action has been taken to include this project with highest priority during this financial year	31.03.2022	
		Thrikkakkara Municipality	---	100%	Aerobic composting unit initiated	March 2023	
		Aluva Municipality	Nil		survey initiated	March 2022	
		Kumbalangi Grama Panchayat	Nil	NA	NA		
		Cheranallur Grama Panchayat	0	0			
Angamali Municipality	03	-					

		Kochi Municipal Corporation	NIL		It cannot be projected as GAP as there is centralized facility for processing waste	No action is intended to be taken as a waste to energy plant is proposed at Brahmapuram and new compost plant is also proposed at Brahmapuram		
d	No. of centralized composting units	Kalamassery Municipality	Nil	1		To be submitted before the council	March 2023	
		Thripunithura Municipality	Nil	1		Submitted to Council for approval	March 2022	
		Vadavucode Puthencruz Gramapanchayat	0	0				
		Thrikkakkara Municipality	-----	1		Proposal submitted for land acquisition		March 2023
		Aluva Municipality	Nil			survey initiated		March 2022
		Kumbalangi Grama Panchayat	1 Unit	Nil		NA		
		Cheranallur Grama Panchayat	0	5		5 nos of Aerobic Compost bins to be installed.		Dec 2021
		Angamali Municipality	NIL	01(OWC)		Installation of organic waste convertor at market nearing completion		31.12.2021
		Kochi Municipal Corporation	1	1		New compost plant will be constructed in Brahmapuram.		15.02.2023
5.	Biomethanation							

a	No. of Household level biogas plants	Kalamassery Municipality	34	100	To be include in the project revision	March 2022	
		Thripunithura Municipality	1800	100	DPC approved the Project; waiting technical sanction from Suchithwa Mission	March 2022	
		Vadavucode Puthencruz Gramapanchayat	94	99%	Survey has to be initiated to determine the requirements	31.12.2022	
		Thrikkakkara Municipality	426				
		Aluva Municipality	63	117	Plants are being supplied as per ward sabha application	March 2022	
		Kumbalangi Grama Panchayat					
		Cheranallur Grama Panchayat	200	7939	Schemes to provide Bio gas plant to household on subsidy	March 2023	
		Angamali Municipality	338	600	Action plan already prepared and project under progress	31.03.2022	
		Kochi Municipal Corporation	177		It cannot be projected as GAP as there is centralized facility for processing waste	No action is intended to be taken as a waste to energy plant is proposed at Brahmapuram and a new compost plant is also proposed at Brahmapuram.	

b	No. of Institutional level biogas plants (eg. schools, hospitals etc)	Kalamassery Municipality	13	13	Need maintenance	March 2022
		Thripunithura Municipality	Nil	7	Submitted to Council for approval	March 2022
		Vadavucode Puthencruz Gramapanchayat	3	99%	Survey has to be initiated to determine the requirements	31.12.2022
		Thrikkakkara Municipality	Nil			
		Aluva Municipality	10	Nil		
		Kumbalangi Grama Panchayat				
		Cheranallur Grama Panchayat	0	0		
		Angamali Municipality	-	01	Action plan to be prepared	31.03.2023
c	No. of Community level composting units	Kalamassery Municipality	Nil	Nil	-	
		Thripunithura Municipality	Nil	Nil		
		Vadavucode Puthencruz Gramapanchayat	0	0		
		Thrikkakkara Municipality				
		Aluva Municipality	Nil	Nil		
		Kumbalangi Grama Panchayat				
		Cheranallur Grama Panchayat	0	0		
		Angamali Municipality	-	-		
		7	It cannot be projected as GAP as there is centralised facility for processing waste	No action is intended to be taken as a waste to energy plant is proposed at Brahmapuram and a new compost plant is also proposed at Brahmapuram.		

		Kochi Municipal Corporation	0	It cannot be projected as GAP as there is centralized facility for processing waste	No action is intended to be taken as a waste to energy plant is proposed at Brahmapuram and a new compost plant is also proposed at Brahmapuram.	
d	No. of centralized Biogas plants	Kalamassery Municipality	Nil	Nil	-	
		Thripunithura Municipality	Nil	Nil		
		Vadavucode Puthencruz Gramapanchayat	0	0		
		Thrikkakara Municipality	Nil	Nil		
		Aluva Municipality	Nil	Nil		
		Kumbalangi Grama Panchayat				
		Cheranallur Grama Panchayat	1	0		
		Angamali Municipality		01	Action plan to be prepared for market	31.03.2023
		Kochi Municipal Corporation	-	-		
6	Biodegradable waste processing by bulk waste generators					

a	No of agencies collecting and processing bio-degradable waste from bulk waste generators in the LSGI	Kalamassery Municipality	Nil	2	Selection process is going on	December 2021
		Thripunithura Municipality	Nil	1	Selection process is going on	March 22
		Vadavucode Puthencruz Gramapanchayat	Nil	NA		
		Thrikkakkara Municipality	Nil			
		Aluva Municipality	Nil		Thumboormuzhi project is under consideration	70% - March 2022 100% - March 2023
		Kumbalangi Grama Panchayat	1	NA	NA	
		Cheranallur Grama Panchayat	3	0		
		Angamali Municipality	NIL	NIL	NIL	
b	No of agencies certified/authorized by the LSGI for this purpose	Kalamassery Municipality	Nil	2	Certification process in going on	December 2021
		Thripunithura Municipality	Nil	1	Certification process in going on	March 22
		Vadavucode Puthencruz Gramapanchayat	Nil	NA		
		Thrikkakkara Municipality	Nil			
		Aluva Municipality	Nil			
		Kochi Municipal Corporation	0		It cannot be projected as GAP as there is centralized facility for processing waste	No action is intended to be taken as a waste to energy plant is proposed at Brahmapuram and a new compost plant is also proposed at Brahmapuram.

		Kumbalangi Grama Panchayat	1	NA	NA	
		Cheranallur Grama Panchayat	0	0		
		Angamali Municipality	NIL	NIL		
		Kochi Municipal Corporation	0	It cannot be projected as GAP as there is centralised facility for processing waste	No action is intended to be taken as a waste to energy plant is proposed at Brahmapuram and a new compost plant is also proposed at Brahmapuram.	
7	Legacy waste management					
a	No of legacy dump sites identified	Kalamassery Municipality	1	Nil	Contract with CKCL	March 2022
		Thripunithura Municipality	Nil	Nil		
		Vadavucode Puthencruz Gramapanchayat	Nil	Nil		
		Thrikkakkara Municipality	1		Contract with Pvt. Company	March 2022
		Aluva Municipality	Nil		Contract with CKCL	
		Kumbalangi Grama Panchayat	Nil	NA	NA	
		Cheranallur Grama Panchayat	9	0	Dumpsites being repeatedly cleared.	
		Angamali Municipality	Nil	Nil		
		Kochi Municipal Corporation	1	NA	Work Awarded for biomining of legacy waste	

b	No of legacy dumpsites quantified	Kalamassery Municipality	20 tones		Contract with CKCL	March 2022
		Thripunithura Municipality	Nil			
		Vadavucode Puthencruz Gramapanchayat	Nil			
		Thrikkakkara Municipality	1		Contract with Pvt. Company	March 2022
		Aluva Municipality				
		Kumbalangi Grama Panchayat	Nil	NA	NA	
		Cheranallur Grama Panchayat	0	0		
		Angamali Municipality	Nil	Nil		
		Kochi Municipal Corporation	1	NA	1	
c	No of legacy waste dumpsites in which remediation has been initiated	Kalamassery Municipality	1		Contract with CKCL	
		Thripunithura Municipality	Nil	Nil		
		Vadavucode Puthencruz Gramapanchayat	Nil	Nil		
		Thrikkakkara Municipality	1		Contract with Pvt. Company	March 2022
		Aluva Municipality	Nil			
		Kumbalangi Grama Panchayat	Nil	NA	NA	
		Cheranallur Grama Panchayat	9	0	Repeatedly being cleared.No w camera and warning boards installed.	March 2022
		Angamali Municipality	Nil	Nil		
		Kochi Municipal Corporation	1	NA	1	

d	No of legacy waste dumpsites remediated	Kalamassery Municipality	1	Nil	Contract with CKCL	
		Thripunithura Municipality	Nil	Nil		
		Vadavucode Puthencruz Gramapanchayat	Nil	Nil		
		Thrikkakkara Municipality				
		Aluva Municipality	NA			
		Kumbalangi Grama Panchayat	Nil	NA	NA	
		Cheranallur Grama Panchayat	2	7	Open gym at one site , Garden set up at one site	
		Angamali Municipality	Nil	Nil		
		Kochi Municipal Corporation	0	NA	0	
8	Discharge from the dumpsite					
Water treatment plant project proposed for 2021-22 project	Kalamassery Municipality	1	Nil	Action Plan under preparation	March 2022	
	Thripunithura Municipality					
	Vadavucode Puthencruz Gramapanchayat					
	Thrikkakkara Municipality					
	Aluva Municipality					
	Kumbalangi Grama Panchayat					
	Cheranallur Grama Panchayat	0	0			
	Angamali Municipality	Nil	Nil	No dumpsite	Nil	

	Kochi Municipal Corporation	1	No Leachate treatment plant	Construction of leachate treatment plant	15.02.2023
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GOVERNMENT OF KERALA

Abstract

Local Self Government Department- Integrated Solid Waste Management Project with a Waste to Energy plant with 300 TPD capacity on Design, Build, Finance, Operate and Transfer (DBFOT) basis at Erahmapuram in Ernakulam district - Selection of the concessionaire - Consortium lead by M/s. Zonta Infratech Pvt Ltd. Tipping fee of Rs. 3550/- per tonne - Approved - Orders issued.

LOCAL SELF GOVERNMENT (W.M) DEPARTMENT

G.O.(Rt)No.1754/2021/LSGD Dated,Thiruvananthapuram, 14/09/2021

- Read 1. GO(Rt) No. 3122/2017/LSGD dated 23.09.2017
2. GO(Rt) No. 499/2018/LSGD dated 21.02.2018
 3. GO(Ms) No. 82/2018/LSGD dated 11.06.2018
 4. G.O(Rt) No. 2353/2018/LSGD dated 04.09.2018
 5. GO (MS) No 174/2018/LSGD dated 22.11.2018
 6. G.O (Rt) No. 805/2020/LSGD dated 30.04.2020
 7. G.O (Rt) No. 1064/2020/LSGD dated 05.06.2020
 8. GO(Rt) No. 8/2021/LSGD dated 01.01.2021
 9. Minutes of the Bid Evaluation Committee dated 29.01.2021.
 10. Minutes of 38th State Level Advisory Committee held on 12.02.2021
 11. Letter No. KSIDC/TVM/WtE/2021/2189 dated 04.02.2021 from Managing Director, KSIDC

ORDER

1. As per G.O read as 1st and 2nd paper above, Government have constituted a State Level Advisory Committee (SLAC) chaired by Chief Secretary for taking decision on establishing Integrated Solid Waste Management Plants in the State and related matters.

2. As per G.O read as 3rd paper above, Government have taken a policy decision for the setting up of Waste-to-Energy (WtE) Plants at 7 sites in the State, one each in Thiruvananthapuram, Kollam, Thrissur, Palakkad, Kozhikode, Malappuram and Kannur districts on Design, Build, Finance, Operate and Transfer (DBFOT) basis, in Public Private Partnership mode. KSIDC was designated as the nodal agency to set up the Waste to Energy plants in collaboration with the Concessionaire and local bodies, float the RFP, select the concessionaire and execute the concession agreement. Amount to be quoted for power being generated was the criteria for submitting the bids.

3. As per the G.O read as 5th paper above Government have accorded sanction for the revised project structure with Tipping Fee as bidding criteria and approved the revised bid documents.

4. Based on the G.Os read as 6th and 7th papers above, KSIDC floated an e-tender for identifying suitable private implementing agencies for the development of Waste to Energy project at Brahmapuram in Ernakulam district.

5. As G.O read as 8th above the Bid Evaluation Committee was reconstituted with the Principal Secretary, LSGD (Urban) as Chairman. The reconstituted Bid Evaluation Committee evaluated the technical bids received by KSIDC based on per-qualification criteria and minimum eligibility criteria detailed in the RFP document. As per the minutes read as 9th paper above the Bid Evaluation Committee resolved that the consortium led by M/s Zonta Infratech Pvt. Ltd. is technically qualified and recommended to open the financial bid submitted by the consortium led by M/s Zonta Infratech Pvt. Ltd.

6. As per the financial bid submitted the Tipping Fee quoted by the Consortium was Rs. 3,672/- (Rupees Three Thousand six hundred and seventy two) per tonne for Brahmapuram Waste to Energy Plant. The Negotiation Committee constituted with Managing

Director KSIDC as Chairman has negotiated with the Consortium to bring down the tipping fee quoted into a lower mutually agreeable rate. After two rounds of negotiation bidder has offered a revised tipping fee of Rs. 3550/- per tonne, subject to the condition that a confirmation on per capita based Viability Gap Fund of Rs.102.09 Crores can be made available for the project as per SBM (Urban) guidelines.

7. As per the minutes read as 10th paper above, 38th meeting of SLAC on Waste Management chaired by Chief Secretary has resolved to approve the negotiated Tipping fee of Rs. 3550/- per tonne offered by the consortium led by M/s Zonta Infratech Pvt. Ltd for Brahmapuram Waste to Energy project. As per the letter read as 11th paper above, the Managing Director,KSIDC has requested to accord sanction to the final tipping fee of Rs.3550/- per tonne offered by the consortium led by M/s Zonta Infratech Pvt Ltd with a confirmation on maximum per capita based VGF of Rs. 102.09 Crores per tonne as per SBM (Urban) guidelines for the development of Integrated Solid Waste Management Project with a Waste to Energy plant of minimum 300 TPD capacity at Brahmapuram in Ernakulam district.

8. Government have examined the matter in detail and are pleased to approve Tipping fee of Rs 3550/- per tonne offered by the Consortium led by M/S Zonta Infratech Pvt Ltd for the development of Intregrated Solid Waste Management Project with a Waste to Energy plant of minimum 300 TPD on Design, Build , Finance, Operate and Transfer (DBFOT) basis at Brahmapuram in Ernakulam District.

Orders for per capita based VGF will be issued separately.

(By order of the Governor)
Bishwanath Sinha
Principal Secretary

The Director, M/s. Zonta Infratech Pvt. Ltd. Bangalore
The Managing Director, M/s. Zonta Infratech Pvt. Ltd.
Bangalore(Through MD,KSIDC)
The Managing Director, Kerala State Industrial Development
Corporation.
The District Collector, Ernakulam
The Director of Urban Affairs, Thiruvananthapuram.
The Executive Director, Suchitwa Mission.
The Kollam Municipal Corporation.
The Secretaries of participating Local Self Government Institutions
under Ernakulam Cluster (through the Managing Director KSIDC).
The Principal Accountant General (Audit),(A&E)/(LBA&A) Kerala,
Thiruvananthapuram.
The Executive Director, Information Kerala Mission
The Director, I&PRD/Web&New Media.
Stock File/ Office Copy.

anar

Forwarded /By order

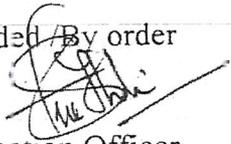

Section Officer

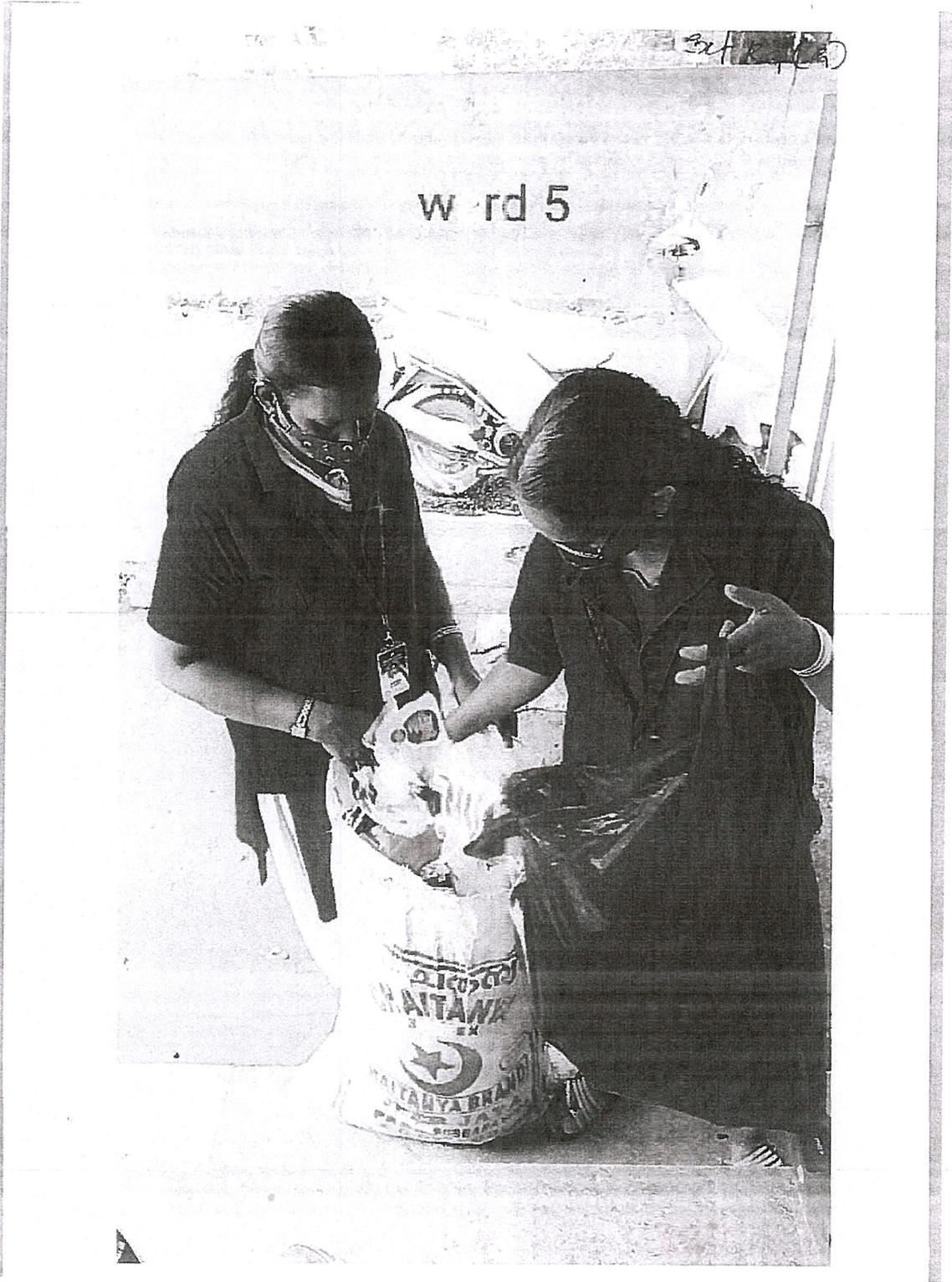
Exhibit R13 (c)





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side (C)

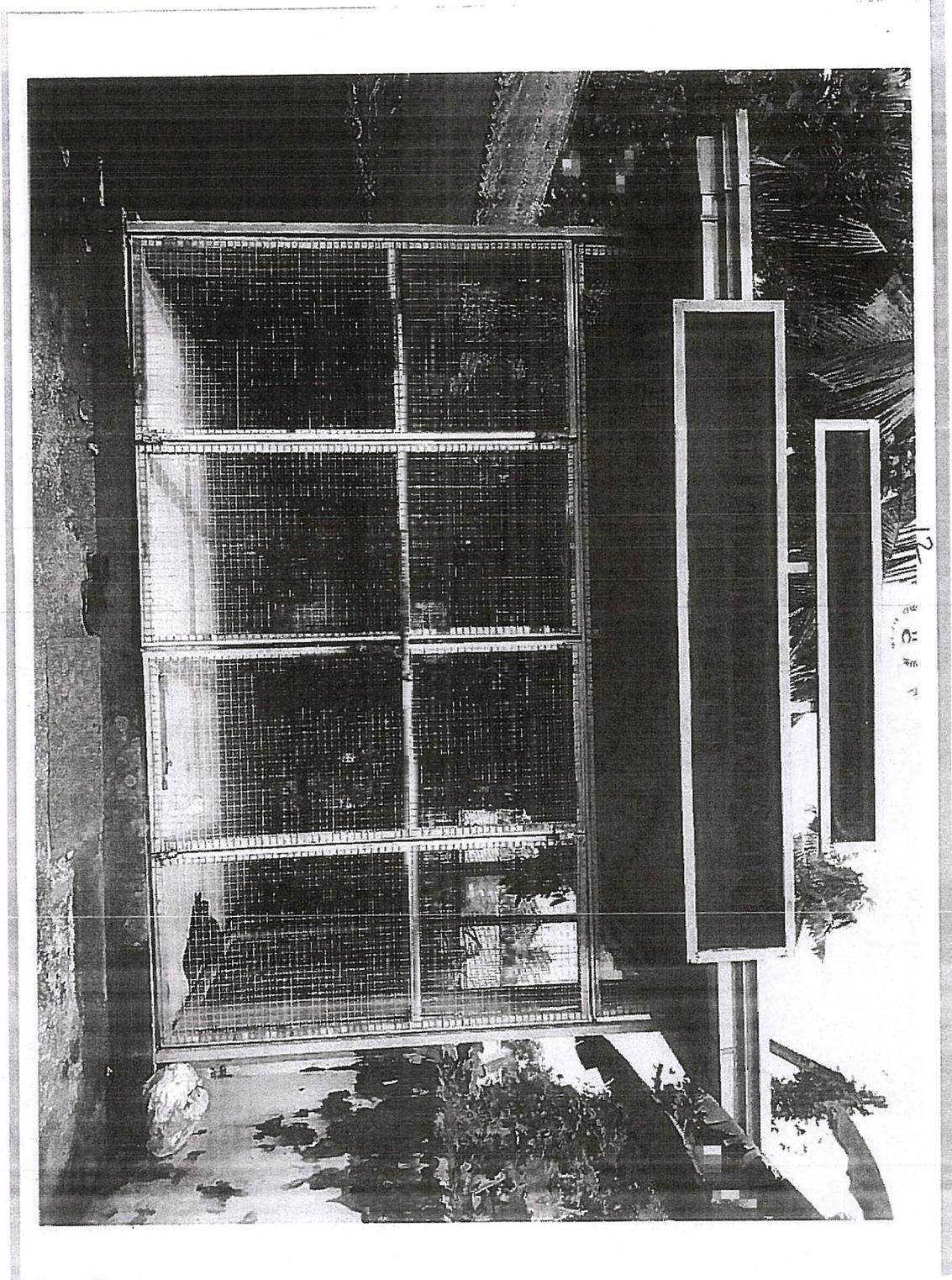


Exhibit R13 (d)



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**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL**

(SOUTHERN ZONE BENCH, CHENNAI)

O.A.No.442 of 2013 (SZ)

with

O.A.No.20 of 2017 (SZ)

with

O.A.No.276 of 2017 (SZ)

With

O.A.No.77 of 2021 (SZ)

IN THE MATTER OF:

Jith Kumar ...Applicant(s)

Versus

The State of Kerala and Ors.

...Respondent(s)

With

Abdul Bhasheer ...Applicant(s)

Versus

Kochi Municipal Corporation and Ors.

...Respondent(s)

With

Lawyers Environmental Awareness

Forum ...Applicant(s)

Versus

State District Environment Impact

Assessment Authority, Trivandrum

&Ors. ...Respondent(s)

With

Suo Motu proceedings initiated based
on a letter received from

Mr.Justice A.V.Ramakrishna Pillai,

Former Judge, High Court of Kerala,

Chairman,

State Level Monitoring Committee,

Kerala ...Applicant(s)

Versus

The Chief Secretary,

Government of Kerala,

Thiruvananthapuram &Ors.

...Respondent(s)

STATUS REPORT SUBMITTED
ON BEHALF OF CHIEF
SECRETARY, GOVERNMENT
OF KERALA

M/s. E.K.KUMARESAN

Standing counsel for Kerala(SZ)